

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 65/94.

Dt. of Decision : 07-01-97.

P. Ramulu

.. Applicant.

Vs.

1. The Sub-Divl. Officer,
Telecommunications,
Nagarkurnool-509 209.
2. The Telecom Distt. Engineer,
Municipal Complex,
Mahabubnagar-500 050.
3. The General Manager, Telecom,
Hyderabad Area, C.T.O. Compound,
Sec'bad-500 003.
4. The Chairman, Telecom Commission
(rep. Union of India) New Delhi-1. .. Respondents.

Counsel for the applicant : Mr.C.Suryanarayana

Counsel for the respondents : Mr. N.R.Devaraj,Sr.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

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ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

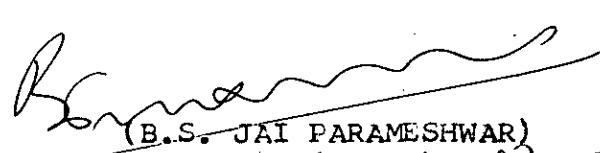
○ Heard Mr.C.Suryanarayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

The applicant in this OA was engaged as Casual Labour w.e.f., 1-11-87. He was issued with notice for termination of his service vide memo No.E-47/92-93/3 dated 29-09-92 (Annexure-I). He was later discharged from service. It is stated for the applicant that he was re-engaged.

2. This OA is filed praying for a direction to the respondents ^{first} to show him in the ~~Mazdoor~~ Roll, include his name in the seniority list of casual mazdoor and grant him temporary status and regularisation in his turn as per extant rules.

3. After certain deliberation, the learned counsel for the ^{of the applicant} respondents submitted under instructions that his name will be ^{brought on} ~~considered if he is not already brought on~~ ^{firstly Roll} the ~~Mazdoor Roll for~~ bringing in the ~~Mazdoor~~ Roll in case he is continuing in service as on date. He further submitted that his ~~name~~ case will be ^{Mazdoor} included in the seniority list of casual ~~labourers~~ in accordance with the rules and also his case for granting temporary status and regularisation will be considered in accordance with rules in due course.

4. In view of the above submission of the respondents, no further direction is necessary in this connection. Noting the above submission the OA is disposed of. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER(JUDL.) 11(9)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 07th January 1997.
(Dictated in the Open Court)

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D.R. 5 1-2-97

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O.A.NO.65/94

Copy to:

1. The Sub-Divisional Officer, Tel---
2. The Telecom District Engineer, Municipal Complex, Mahabubnagar.
3. The General Manager, Telcom, Hyderabad Area, C.T.O.Compound, Secunderabad.
4. The Chairman, Telecom Commission, New Delhi.
..... Venkateswara Rayana, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr. GSC, CAT, Hyderabad
6. One copy to D.R.(A)? CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One duplicate copy.

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